

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Date of hearing : 25.6.2013
Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petition No. 56/TT/ 2012

Approval under sub-section (4) of section 28 of Electricity Act, 2003 for determination of Fees and charges for Unified Load Despatch & Communication scheme (Power Grid portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region for the tariff period 2009-14.

Petitioner : PGCIL, New Delhi
Respondents : NTPC and 10 others

And

Petition No. 60/TT/2012

Approval under sub-section (4) of section 28 of Electricity Act,2003 for determination of Fees and charges for Unified Load Despatch & Communication scheme (Power Grid portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region for the tariff period 2009-14.

Petitioner : PGCIL, New Delhi
Respondents : NTPC and 9 others

Parties present : Shri S.S Raju, PGCIL
Shri A.S. Kushwaha, PGCIL
Shri B.K. Sahoo, PGCIL
Shri J.Rexline Terese, TANTRANSCO
Shri Ajay Dua,NTPC
Shri Rohit Chhabra, NTPC
Shri Shilpa Agarwal, NTPC

Record of Proceedings

The representative of the petitioner submitted that:-

(a) Petition No. 56/TT/2012 and Petition No.60/TT/2012 have been filed under sub-section (4) of section 28 of Electricity Act, 2003 for determination of fees and charges for ULDC Scheme and SLDC System retained by the petitioner after formation of POSOCO in Eastern and Southern Regions respectively for 2009-14 period;

(b) The Commission has already admitted the capital cost of ULDC scheme and SLDC system of Eastern Region and Southern Region as on 31.3.2009. The assets of Eastern and Southern Region were put under commercial operation on 1.9.2005 and 1.7.2002, respectively. After the formation of POSOCO, Power Grid retained entire State portion and some Central portion and the cost of those assets was considered for the purpose of claiming fee and charges. The capital cost as on 31.3.2009 and the additional capital expenditure during 2009-10, 2010-11 and 2011-12 has been taken into consideration while claiming fee and charges for the tariff period 2009-14;

(c) The Commission vide order dated 8.12.2011 in Petition No. 68/2010 held that existing levelised tariff will continue and the norms specified in 2009 Tariff Regulations will be applicable. The Commission further held that the actual O&M expenses would be allowed;

(d) Actual O&M expenses during 2009-10, 2010-11 and 2011-12 and projected O&M expenses during 2012-13 and 2013-14 have been considered while claiming the fee and charges for the 2009-14 tariff period;

(e) The Appellate Tribunal for Electricity in its judgment dated 11.11.2011 in Appeal No. 21/2010, filed by HVPNL, held that charges should be considered on monthly basis instead of yearly basis. Accordingly, fees and charges are claimed in the instant petition;

(f) The fees and charges shall be shared in the ratio of 45:45:10 as specified in the Fees and charges of Regional Load Despatch Centre and other related matter Regulations, 2009; and

(g) Rejoinder to the replies of NTPC and OHPC would be filed in a week's time.

2. The representative of NTPC submitted that the fees and charges of ULDC Scheme and SLDC system are in the nature of RLDC charges. He requested for reimbursement of the charges under Regulation 42A (3) of the 2009 Tariff Regulations.

3. The Commission directed the petitioner to file its rejoinder to the replies filed by NTPC and OHPC. The Commission further clarified that no further hearing would be held in the matter.

4. Subject to the above, order in the petitioner was reserved.

By the order of the Commission,

sd/-
T. Rout
Joint Chief (Law)